

ITEM NO.9.1

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 128-129 of
2016

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

M/S A.C.L. EDUCATION CENTRE (P) LTD.

Respondent(s)

WITH
FOR CONDONATION OF DELAY IN FILING ON IA 1/2015
FOR CONDONATION OF DELAY IN REFILING ON IA 3/2015
FOR CONDONATION OF DELAY IN FILING/REFILING SLP ON IA 3/2015
FOR CONDONATION OF DELAY IN RE-FILING APPEAL ON IA 3/2015
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
5/2015)

Date : 13-09-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
[IN CHAMBERS]

For Petitioner(s) Ms. Sunita Rani Singh, Adv.
Mr. B. Krishna Prasad, AOR

For Respondent(s) Ms. Sushma Verma, Adv.
Mr. Praveen Swarup, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the respondent states
that he has already entered appearance. Registry to verify and
process further.

(GEETA AHUJA)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER